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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BECNH

CP.413/2006
OA.3009/2004

New Delhi this the 1st day of February, 2007

Hon'ble Shri Kuldip Singh, Vice Chairman (J)
Hon'ble Shri V.K. Agnihotri, Member (A)

Ved Prakash Gupta
S/o Sh. Kunj Lal,
R/o C-770, J.V.T.S. Garden,
Chattar Pur Etxn.
New Delhi-110074.

...Applicant.

(By Advocate: Sh. Arun Bhardwaj)

Versus

1. Sh. M.Rama Chandran,
Secretary,
Ministry of Urban Development
Nirman Bhawan,
New Delhi-110011.
2. Sh. Amar Nath Chakrabarti,
Director General of Works,
C.P.W.D
Nirman Bhawan,
New Delhi-110011.
3. A.K.Kain,
the Executive Engineer (Electrical)
ECD-V CPWD,
Pushpa Bhawan,
New Delhi-110062. ...Respondents

(By Advocate: Sh. T.C.Gupta)

O R D E R (ORAL)

Hon'ble Shri Kuldip Singh, Vice Chairman(J)

Learned counsel for respondents stated that in pursuant to Tribunal's directions compliance order has been passed by the respondents. Learned counsel for applicant has submitted that the compliance is not done in

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accordance with OM dated 20.10.1987 whereas learned counsel for respondents stated that it has been done in accordance with the aforesaid OM. This controversy creates present contempt proceedings.

At this stage, learned counsel for applicant seeks permission to withdraw present CP. Accordingly, present CP is dismissed as withdrawn. Applicant is at liberty to file fresh OA in accordance with the law.



(V.K.Agnihotri)
Member (A)



(Kuldip Singh)
Vice Chairman(J)

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